

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-02-2024 AT 10:30 AM**

IA (IBC) 218/2024 in CP (IB) No.407/7/HDB/2018
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

PPS Enviro Power Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 218/2024

Learned Counsel Smt Mano Ranjani, for applicant and Mr. K Vatsa Kumar, Liquidator present physically. Compliance memo filed reporting that baring the three Sub Registrars of Idaikal, Shenkottah, Surandai, Tangedco and rest of the authorities directions have been given and complied. In the light of the objections taken by the SRA concern. Liquidator is under taken proper steps for compliance of order dated 22.12.2023 in IA No 979/2023. Accordingly, **this application is allowed and disposed of.**

Sd/-
MEMBER (T)

Sd/-
MEMBER